

Fourteenth Loksabha

Session : 6

Date : 06-12-2005

Participants : Muniyappa Shri K.H., Baalu Shri T.R., Jaiswal Shri Shriprakash, Elangovan Shri E.V.K.S., Mahabir Prasad Shri, Singh Smt. Kanti

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Title : Papers laid on the table by members/Ministers.

PAPERS LAID ON THE TABLE

THE MINISTER OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table -

- (1) A copy of the Notification No. 12012/3/2004-TAMP (Hindi and English versions) published in Gazette of India dated the 27th July, 2005 making certain amendments in the Schedule-I of Tariff Authority for Major Ports (Recruitment to Group C and D posts) Regulations, 2001, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2932/05)

- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2004-2005.

(Placed in Library, See No. LT 2933/05)

लघु उद्योग मंत्री तथा कृषि एवं ग्रामीण उद्योग मंत्री (श्री महावीर प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) प्रोसेस-कम-प्रोडक्ट-डेवलपमेंट सेंटर, मेरठ के र्वा 2004-2005 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) प्रोसेस-कम-प्रोडक्ट-डेवलपमेंट सेंटर, मेरठ के र्वा 2004-2005 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2934/05)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 859(E) published in Gazette of India dated the 17th June, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 4 (Chennai- Ranipet section) in Tiruvallur District in the State of Tamil Nadu.
- (ii) S.O. 923(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in Kanniyakumari District in the State of Tamil Nadu.
- (iii) S.O. 924(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem - Madurai section) in Karur District in the State of Tamil Nadu.
- (iv) S.O. 925(E) published in Gazette of India dated the 30th June, 2005 appointing officers mentioned therein to acquire land on National Highway No. 7.
- (v) S.O. 926(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Bangalore – Salem - Madurai section) in Salem District in the State of Tamil Nadu.
- (vi) S.O. 1042(E) published in Gazette of India dated the 21st July, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Madurai – Kanniyamkuari section) in Tirunelveli District in the State of Tamil Nadu.
- (vii) S.O. 1048(E) published in Gazette of India dated the 26th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 5 (Chennai – Vijayawada section) in the State of Tamil Nadu.

- (viii) S.O. 1053(E) published in Gazette of India dated the 26th July, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.

- (ix) S.O. 1064(E) published in Gazette of India dated the 27th July, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

- (x) S.O. 1131(E) published in Gazette of India dated the 12th August, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.

- (xi) S.O. 1210(E) published in Gazette of India dated the 30th August, 2005 making certain amendments in the Notification No.S.O.859(E) dated the 17th June, 2005.

- (xii) S.O. 1322(E) published in Gazette of India dated the 15th September, 2005 authorising District Revenue Officer, Officer of Deputy Commissioner, Panipat to acquire land for building (widening) including construction of by-passes on National Highway No. 1 (Delhi – Ambala) in the State of Haryana.

- (xiii) S.O. 1535(E) published in Gazette of India dated the 26th October, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar – Pathankot section) in the State of Himachal Pradesh.

- (xiv) S.O. 1457(E) published in Gazette of India dated the 5th October, 2005 making certain amendments in the Notification No.S.O. 1096(E) dated the 24th September, 2003.

- (xv) S.O. 1458(E) published in Gazette of India dated the 5th October, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar – Pathankot and Pathankot - Jammu sections) in the State of Punjab.
- (xvi) S.O. 991(E) published in Gazette of India dated the 13th July, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar–Pathankot and Pathankot - Jammu sections) in the State of Punjab.
- (xvii) S.O. 1298(E) published in Gazette of India dated the 14th September, 2005 regarding acquisition of land for building (construction) of Gwalior by-pass on National Highway No. 3 (Agra – Gwalior section) to National Highway No. 75 (Gwalior – Jhansi section) in the State of Madhya Pradesh.
- (xviii) S.O. 1378(E) published in Gazette of India dated the 22nd September, 2005 making certain amendments in the Notification No.S.O. 234(E) dated the 18th February, 2003.
- (xix) S.O. 1379(E) published in Gazette of India dated the 22nd September, 2005 regarding acquisition of land for building (construction) of Gwalior by-pass of National Highway No. 3 (Agra – Gwalior section) to National Highway No. 75 (Gwalior – Jhansi section) in the State of Madhya Pradesh.
- (xx) S.O. 1453(E) published in Gazette of India dated the 5th October, 2005 regarding acquisition of land for the public purpose of building of different stretches on National Highway Nos. 3, 25 and 76 in the State of Madhya Pradesh.

- (xxi) S.O. 704(E) and S.O. 705(E) published in Gazette of India dated the 25th May, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madhurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxii) S.O. 902(E) published in Gazette of India dated the 29th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Madhurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxiii) S.O. 916(E) published in Gazette of India dated the 30th June, 2005 making certain amendments in the Notification No. 1406(E) dated the 10th December, 2003.
- (xxiv) S.O. 917(E) to S.O 919(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building of different stretches (four-laning), maintenance, management and operation of National Highway No. 7 (Madhurai– Kanniyakumari section) in the State of Tamil Nadu.
- (xxv) S.O. 920(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore–Salem– Madurai to Madurai - Kanniyakumari sections) in the State of Tamil Nadu.
- (xxvi) S.O. 921(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxvii) S.O. 922(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for building (four-laning), maintenance, management and

operation of National Highway No. 7 (Bangalore–Salem– Madurai to Madurai - Kanniyakumari sections) in the State of Tamil Nadu.

(xxviii) S.O. 927(E) published in Gazette of India dated the 30th June, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Madhurai to Kanniyakumari section) in the State of Tamil Nadu.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to xi and xxi to xxviii) of (1) above.

(Placed in Library, See No. LT 2935/05)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (1) The Indo-Tibetan Border Police Force, Para-Medical Staff, Group “C” Posts Recruitment Rules, 2005 published in Notification No. G.S.R. 322 in Gazette of India dated the 24th September, 2005.
- (2) The Indo-Tibetan Border Police Force, Veterinary Cadre Group “A” Posts Recruitment Rules, 2005 published in Notification No. G.S.R. 324 in Gazette of India dated the 24th September, 2005.

(Placed in Library, See No. LT 2936/05)

... (*Interruptions*)

MR. SPEAKER: I will bail you out of the House.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): On behalf of Shri Mohd. Ali Ashraf Fatmi, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (West Bengal Sarva Shiksha Abhiyan), Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (West Bengal Sarva Shiksha Abhiyan), Kolkata, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2937/05)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sansthan (West Bengal Sarva

Siksha Abhiyan), Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sansthan (West Bengal Sarva Siksha Abhiyan), Kolkata, for the year 2003-2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2938/05)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Siksha Abhiyan), Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Siksha Abhiyan), Thiruvananthapuram, for the year 2003-2004.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2939/05)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Siksha Abhiyan Rajya Mission Mizoram, Aizawal, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Siksha Abhiyan Rajya Mission Mizoram, Aizawal, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 2940/05)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority, Sarva Shiksha Abhiyan, Nagaland, Kohima, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority, Sarva Shiksha Abhiyan, Nagaland, Kohima, for the year 2003-2004.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 2941/05)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2002-2003.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2002-2003.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 2942/05)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2003-2004.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 2943/05)

- (15) A copy of the AICTE Regulations for Regulating Entry and Operation of Foreign Universities in India imparting technical education, 2005 (Hindi and English versions) published in Notification No. F. 37-3/Legal/2005 in Gazette of India dated the 27th May, 2005 under section 24 of the All India Council for Technical Education Act, 1987.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 2944/05)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI E.V.K.S. ELANGO VAN): I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2945/05)

(b) (i) Review by the Government of the working of the STCL Limited (formerly Spices Trading Corporation Limited), Bangalore, for the year 2004-2005.

(ii) Annual Report of the STCL Limited (formerly Spices Trading Corporation Limited), Bangalore, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2946/05)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2004-2005.

(Placed in Library, See No. LT 2947/05)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2004-2005.

(Placed in Library, See No. LT 2948/05)

(4) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2005 (Hindi and English versions) published in Notification No. S.O. 1172 (E) in Gazette of India dated the 23rd August, 2005, under section 39 of the Bureau of the Indian Standards Act, 1986.

(Placed in Library, See No. LT 2949/05)

12.08 hrs.

FINANCIAL COMMITTEES (2004-2005) -- A REVIEW